

19.03.2025

Ct: 04

Item: 301

**SECTION II-C
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. 865 OF 2025

JITENDER @ KALLA

...APPELLANT

VERSUS

STATE (GOVT. OF NCT OF DELHI) & ANR.

...RESPONDENTS

OFFICE REPORT

It is submitted that instant matter was disposed of by this Hon'ble Courts Signed reportable order dated 20.02.2025. A copy of Hon'ble Court's order dated 20.02.2025 has been included in the appeal paper books.

Subsequently, the matter above mentioned with other matters were listed before the Hon'ble Court on 25.02.2025, when the Hon'ble Court was pleased to, inter-alia, pass the following order:

"1. To be listed on 19th March, 2025 @ 2:00 p.m. along with other connected matters. We also direct that Writ Petition (C) No.454/2015 shall also be listed along with these cases.

2. Considering paragraphs 43 and 45 of the judgment dated 20th February, 2025 passed in Criminal Appeal No.865/20252, issue notice to the respondents in Writ Petition (C) No.454/2015. As far as the Supreme Court Advocates-on-Record Association is concerned, it is represented today. Therefore, notice to the Supreme Court Advocates-on-Record Association is not required to be issued. Shri Tushar Mehta, the learned Solicitor General states that he will intimate to the learned Attorney General for India as well as the Union of India so that they will be represented on the next date. Therefore, notice is not required to be issued to the learned Attorney General and the Union of India as well. As far as the rest of the respondents (except the High Courts) in Writ Petition (C) No.454/2015 are concerned, notice be issued to them through eemail informing them that the hearing will be on 19th March, 2025. A copy of the judgment dated 20th February, 2025 in Criminal Appeal No.865/20252 as well as this order shall be forwarded along with the notice through e-mail.

3. We direct the Registrar (Judicial) of this Court to forward a copy of this order along with a copy of the judgment dated 20th February, 2025 in Criminal Appeal No.865/20252 to the Registrar Generals of all the High Courts informing them that the hearing is fixed for 19th March, 2025 in the light of paragraphs 43 and 45 of the judgment dated 20th February,

2025 and the High Courts are free to submit their responses/suggestions, if any, on or before 7th March, 2025. If any other party to Writ Petition (C) No.454/2015 wants to file a response in writing, they shall do so on or before 6 th March, 2025. The soft copies of the responses filed by the High Courts and all other parties be supplied to all the learned counsel representing the parties in Criminal Appeal No.865/2025, Writ Petition (C) No.454/2015 and other connected cases by e-mail. Copies shall be also served to the petitioner appearing in person in Writ Petition (C) No.454/2015.

4. As far as the order of hearing is concerned, if the learned Attorney General appears, he will be naturally given the first chance to make submissions followed by the learned Solicitor General and other learned counsel representing the parties in Writ Petition (C) No.454/2015 as well as in Criminal Appeal No.865/2025 and other connected cases. The last submissions will be by Ms. Indira Jaising, learned senior counsel. At this stage, we may also note her contention that if the decisions in Indira Jaising vs. Supreme Court of India(I)3 and Indira Jaising vs. Supreme Court of India (II)1 are to be reconsidered, it will have to be done by a Bench of a larger strength. It will be open for her to canvas this issue when her turn comes. After submissions in Criminal Appeal No.865/2025 are over, we will consider the other petitions which are reflected in the separate order passed today.

5. The hearing will commence on 19th March, 2025 at 2:00 p.m.

6. The pleadings in the other matters except in W.P.(C) No.687/2021 can be completed in the meantime.”

Accordingly, copy of above order has been sent to Registrar General of all the High Courts by speed post and by email as well.

In terms of order of this Hon’ble Court, response/suggestions received from the High Courts as follows:

High Court Detail	Vakalatnama/appearance	Response/Suggestions
High Court of Andhra Pradesh	Not filed	Not filed
High Court of U.P. at Allahabad	Ravi Raghunath	Not filed
High Court of Mumbai, Maharashtra	Not filed	Not filed
High Court of Kolkata, W.B.	Not filed	Not filed
High Court of Bilaspur, Chhattigarh	Not filed	Not filed
High Court of Delhi at New Delhi	Sharmila Upadhyay	Copy of separate paper book of suggestions is being circulated herewith
High Court of Guwahati, Assam	Not filed	Not filed

High Court of Gujarat at Ahmedabad	Not filed	Not filed
High Court of Himachal Pradesh at Shimla	Not filed	Not filed
High Court of Jammu and Kashmir	Sahil Tagotra	Not filed
High Court of Jharkhand, Ranchi	Not filed	Not filed
High Court of Karnataka, Bengaluru	Gurudatta Ankolekar	Copy of separate paper book of suggestions is being circulated herewith
High Court of M.P. at Jabalpur	Not filed	Not filed
High Court of Tamil Nadu at Chennai	Not filed	Not filed
High Court of Manipur	Not filed	Not filed
High Court of Meghalaya	Not filed	Not filed
High Court of Orissa at Cuttack	Not filed	Not filed
High Court of Bihar at Patna	Not filed	Copy of same is enclosed with office report
High Court of Punjab and Haryana at Chandigarh	Ashok Mathur	Copy of separate paper book of suggestions is being circulated herewith
High Court of Rajasthan at Jodhpur	Not filed	Not filed
High Court of Sikkim at Gangtok	Not filed	Not filed
High Court of Uttarakhand at Nainital	Not filed	Not filed
High Court of Tripura at Agartala	Not filed	Not filed
High Court of Telangana at Hyderabad	Not filed	Not filed
High Court of Kerala at Kochi	Not filed	Not filed

A copy of response/suggestions received from the High Court's have been emailed to counsel appearing for the parties in all the matters

Service of notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 18th day of March, 2025.

ASSISTANT REGISTRAR

Pradeep Kumar Malik
Registrar General,
High Court of Judicature
at Patna.



महानिबंधक,
पटना उच्च न्यायालय,
पटना ।

Letter No. 20790.../ File No. XXXI-01-2025 (PF-2)

Through E-mail / Post

Dated, Patna the 07/03/2025

To,

Section II-C,
Supreme Court of India
New Delhi.

Subject: Information sought regarding responses/suggestions, if any, in light of paragraphs 43 and 45 of judgement dated 20th February, 2025 in Criminal Appeal No. 865/2025, Writ petition (C) No. 454/2015.

Sir/ Madam,

In reference to email received on 03.03.2025, seeking responses/suggestions, if any, in light of paragraphs 43 and 45 of judgement dated 20th February, 2025 in Criminal Appeal No. 865/2025, Writ petition (C) No. 454/2015.

In this context, it is pertinent to mention that an amendment process in existing "the High Court of Judicature at Patna (Designation of Senior Advocates) Rules, 2019" has already been initiated in this Hon'ble Court in accordance with "Guidelines for Designation of Senior Advocates by the Supreme Court of India, 2023" dated 17.07.2023. It is hereby submitted that at present, this Court has no such responses/suggestions to make in the matter stated above.

Yours faithfully,

Registrar General